

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 316/TT/2019

- Subject** : Petition for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for 400 kV D/C Dhauliganga HEP–Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly (UPPCL) in Northern Region.
- Date of Hearing** : 24.8.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of 400 kV D/C Dhauliganga HEP–Bareilly (UPPCL) Transmission Line along with its associated bays at Bareilly (UPPCL) in Northern Region. The instant asset was put into commercial operation on 1.8.2005. He submitted that tariff for 2014-19 period was allowed by the Commission vide order dated 11.12.2015 in Petition No. 364/TT/2014. He further submitted that there is no ACE during 2014-19 and 2019-24 tariff periods. He submitted that the revision of tariff for 2004-09 and 2009-14 periods is claimed on the basis of the judgment of the APTEL dated 22.1.2007 in Appeal No. 81/2005 and judgement dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007. He



further submitted that reply to the Technical Validation letter and rejoinder to the reply of UPPCL and BRPL have been submitted.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

